

sidered that the trade organisations might continue to be persuaded to take steps to ensure that an adequate share of employment was given to Scheduled Castes and Scheduled Tribes. In pursuance of this decision an appeal was issued in 1975 to all industrial undertakings in the private sector through Directors of Industries, technical authorities and Chambers of Commerce and Industries urging them to impress on their constituents the desirability of providing a due share of employment in the private sector to the members of Scheduled Caste and Scheduled Tribe communities.

As regards public sector undertakings, reservation for Scheduled Caste and Scheduled Tribe communities is governed by the guidelines issued by Government.

Compensation to persons uprooted in Mizoram

4775. DR. R. ROTHUAMA : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to USQ No. 2869 on the 7th December, 1977 and state :

(a) the specific Central assistance, the exact amount and various forms of help extended in this regard;

(b) the actual number of families, villages, rehabilitated under this scheme;

(c) whether only a handful, especially few well-to-do families in town, have received these grants till now and that 90 per cent uprooted innocent families all over Mizoram have not received, even a single paise under this scheme; and

(d) if so, whether Government propose to look into all these allegations and instruct the State Government to collect facts and figures regarding utilisation of the Rehabilitation grants and lay the reports on the Table of the House ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) :
(a) to (d) . Facts are being ascertained.

Return of Arms to Mizos for Protection of Crops

4776. SHRI R. ROTHUAMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that law and order situation has vastly improved all over Mizoram;

(b) whether the greatest need for the villagers in the context of the ensuing famine in Mizoram is to protect their crops and cultivations against rats and wild animals ; and

(c) whether Central Government propose to instruct the State Government to return the licensed guns belonging to villagers, now kept under the safe custody of the Government to their rightful owners as was done in Nagaland ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) :
(a) Yes, Sir.

(b) The Government of Mizoram are alive to the situation created by multiplication of rats due to bamboo-flowering. As a result of various measures taken by the U. T. Government as many as 26 lakhs rats have been killed so far. During the last two years, rodenticides worth Rs. 11.76 lakhs were distributed by the Government of Mizoram.

(c) It is within the competence of the Government of the Union Territory to take into custody or return the licensed weapons depending on the law and order situation prevailing in a particular area within the Union Territory.

Shipping Recruitment Centre at Marmagoa

4777. SHRI AMRUT KASAR : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Legislative Assembly of Goa, Daman and Diu had passed a resolution demanding a Shipping Recruitment Centre at Marmagoa in view of the large number of Goan population joining the avocation of seamen; and

(b) what steps Government have taken to start such centre ?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM) : (a) and (b). A proposal was received from the Government of Goa, Daman & Diu in April 1974 for setting up of a Recruitment Centre in Marmagoa. It seems that the proposal was ventilated in the Goa Assembly. After due consideration, the Ministry did not accept this proposal because it was not justified on the basis of the criteria for opening of Seamen's Recruitment Offices.